

**Supplementary Constitution of Benches at Lucknow Bench of the Court
with effect from 11 April, 2016**

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| 1 | Hon. S.S. Chauhan, J.
Hon. Dr. Vijay Laxmi , J.
<u>(Court no.2)</u> | Fresh and listed :
i. Service writs arising out of orders of the Central Administrative Tribunal and State Public Service Tribunal;
ii. First appeals from orders;
iii. First appeals;
iv. Family court appeals;
v. Contempt appeals;
vi. Listed Special appeals upto 31 December 2014 for orders, admission and hearing including bunch cases.
vii. Cases classified as oldest and/or likely to be infructuous for disposal. |
| 2 | Hon. Ajai Lamba, J.
Hon. Ravindra Nath Mishra-II, J.
<u>(Court no.7)</u> | Fresh and listed :
i. Criminal writs;
ii. Criminal contempt;
iii. Habeas Corpus writs;
iv. Government criminal appeals for orders, admission and hearing including bunch cases. |
| 3 | Hon. Ashwani Kumar Singh, J.
<u>(Court no.29)</u> | Fresh and listed :
i. Matters under section 407 Cr.P.C. for orders, admission and hearing including bunch cases;
ii. Minor bail applications (except under section 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A, 326B, 306 and 460 I.P.C.) upto 31 December 2015 for orders;
iii. Listed criminal appeals including criminal appeals under section 376 I.P.C. from 1 January 1991 to 31 December 2010 for hearing/ final hearing including bunch cases;
iv. Listed applications under section 482 & 483 Cr.P.C., criminal revisions and criminal writs upto 31 December 2010 for orders, admission and hearing including bunch cases. |
| 4 | Hon. Dr. D.K. Arora, J.
<u>(Court no.24)</u> | Fresh and listed :
i. Service writs of employees of High Court and District Judiciary;
ii. Service writs (except those assigned to other Courts specifically) from 1 January 1996 to 31 December 2010 for orders, admission and hearing including bunch cases.
iii. Cases classified as oldest and/or likely to be infructuous for disposal. |
| 5 | Hon. Anil Kumar, J.
<u>(Court no. 18)</u> | Fresh and listed :
i. Writs relating to consolidation from 1 January 1986 ;
ii. Writs relating to U.P.Z.A. and L.R. Act;
iii. Writs relating to Land Revenue Act;
iv. Writs arising out of orders passed by Board of revenue;
v. Ceiling of land for orders, admission and hearing including bunch cases.
vi. Cases classified as oldest and/or likely to be infructuous for disposal. |
| 6 | Hon. Ritu Raj Awasthi, J.
<u>(Court no.5)</u> | i. Listed service writs (except Service writs of employees of High Court and District Judiciary) |

upto 31 December 1995 for orders, admission and hearing including bunch cases.

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| 7 | Hon. S.V.S. Rathore, J.
Hon. Anil Kumar Srivastav II, J.
<u>(Court no.28)</u> | Fresh and listed :
i. Appeals arising from POTA;
ii. Criminal revisions;
iii. Applications for leave under section 378(4) Cr.P.C.;
iv. Criminal appeals including criminal appeals under Section 376 I.P.C. on priority basis;
v. Capital sentence cases for orders, admission and hearing including bunch cases. |
| 8 | Hon. A.N. Mittal, J.
<u>(Court no.25)</u> | i. Listed criminal appeals including criminal appeals under section 376 I.P.C. upto 31 December 1990 for hearing/ final hearing including bunch cases. |
| 9 | Hon. Anant Kumar, J.
<u>(Court no.14)</u> | i. Listed writs relating to consolidation upto 31 December 1985 for orders, admission and hearing including bunch cases. |

CHIEF JUSTICE
07-04-2016